

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1872
ANSWERED ON:22.07.2014
INCLUSION IN SC LIST
Nete Shri Ashok Mahadeorao

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has included several castes in the List of Scheduled Castes (SCs) during the last three years;
- (b) if so, the details thereof, State-wise;
- (c) whether some castes are getting more benefits of reservation in comparison to other castes in the Scheduled Castes List; and
- (d) if so, the details thereof and the corrective steps taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT)

(a) No, Sir.

(b) Does not arise.

(c) & (d): The Supreme Court of India in the case of E.V. Chinnaiah Vs. State of Andhra Pradesh (2004(9) SCALE) has held that the castes etc. specified as Scheduled Castes under Article 341 of the Constitution is a homogenous group for the purpose of the Constitution. The benefits of reservation are available to members of all such castes which have been specified as a Scheduled Caste in relation to a State/Union Territory. As such, the information in regard to the caste-wise benefits of reservation in various services under the Central Government is not maintained.